

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 14.02.2017

**Service Tax Appeal No. 81 of 2012**

(Arising out of order- in- original No. 11/AKM/CST(Adj.)/2011 dated 3.10.2011 passed by the Commissioner (Adjudication), Service Tax, New Delhi ).

M/s Team HR Services Limited                      Appellant

Vs.

Commissioner (Adj.) ST, New Delhi              Respondent

Appearance:

None for the appellant  
Sh. Sanjay Jain, AR for the Respondent

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President  
Hon'ble Mr. V. Padmanabhan, Member (Technical)

F. O. No. 50928/2017

Per: **Justice (Dr.) Satish Chandra:**

Shri Sanjay Jain, Id. AR appeared for the respondent- Revenue. Neither anybody appeared on behalf of the appellant – assessee nor any adjournment application is filed. It shows that appellant – assessee is not interested to pursue the appeal.

2. It may be mentioned that as per the maxim VIGILANTIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of above, appeal is dismissed for default.

(Dictated and pronounced in the open Court).

(V. Padmanabhan)  
Member (Technical)

(Justice (Dr.) Satish Chandra)  
President

Pant